Regarding situation arising out of eviction drive carried out in various districts of Assam-laid

MD. RAKIBUL HUSSAIN (DHUBRI): I would like to highlight a matter of urgent public importance regarding the ongoing eviction drives across various districts of Assam, including Dhubri, Goalpara, Lakhimpur, Dima Hasao, and Karbi Anglong, which are being carried out unlawfully and inhumanely under the leadership of the current state government. These actions are in direct violation of the latest orders passed by the Hon?ble Guwahati High Court. The affected individuals are being evicted without receiving prior legal notice of at least 15 days, as mandated by law. This has caused immense hardship to vulnerable families, many of whom are being rendered homeless without any due process or rehabilitation measures. These actions not only undermine the rule of law and court directives but also create a climate of fear and repression across the state. Women, journalists, and marginalized communities are particularly affected, and fundamental democratic and constitutional rights are being trampled upon. Therefore, I urge the Hon?ble Minister of Housing and Urban Affairs to intervene, uphold the rule of law, ensure accountability of the Assam State Government, and guarantee that no eviction is carried out in contravention of judicial directions and without proper rehabilitation.